

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

(CAA)-28(PB)/2017

IN THE MATTER OF:

M/s. Girnar Investment Ltd. and Suvrat
Trading Co. Ltd.

.... PETITIONER

SECTION :

Under Section 230-232

Order delivered on 10.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner : -

For the Respondent : -

ORDER

Learned Counsel for the petitioner is present and mentions the Company petition (CAA)-28(PB)/2017. It is represented that in the Order passed by this Tribunal on 08.8.2017, at line No.2, Paragraph-1 and at line No.1, Paragraph-2, in relation to the date of order, it has been mentioned as 17th July, 2017 instead of 10th July, 2017.


On a perusal of the record, it is seen that the order passed by this Tribunal is only of 10th July, 2017.

In view of above, the order dated 08.8.2017 stands corrected as follows :

"Line No.2, Paragraph – 1, the date shall be read as 10th July, 2017 instead of 17th July, 2017.

Similarly, in Line No.1 , Paragraph-2, the date shall be read as 10th July, 2017 instead of 17th July, 2017.

The order to be issued today (10.8.2017).


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.8.2017